

National Company Law Tribunal

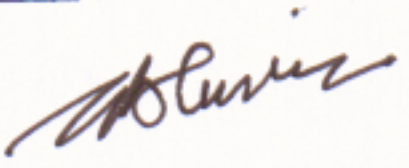
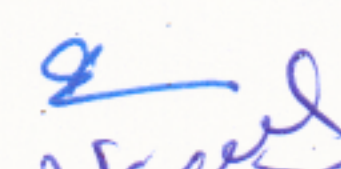
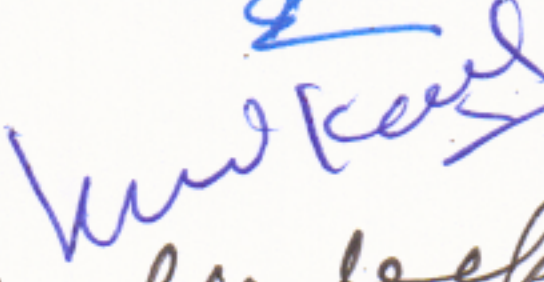
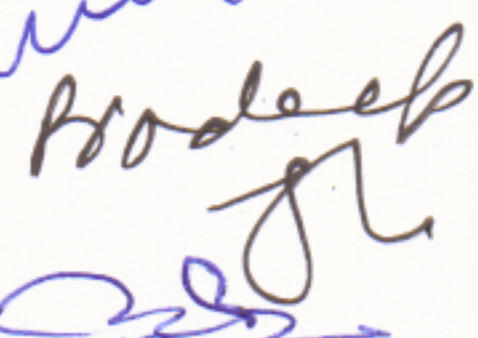



Allahabad Bench

CP NO. (IB) 55/ALD/2017, CA NO
188/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE COMPANY: Anil Goel (RP for LML Ltd) v/s Bank of Baroda & others

SECTION OF THE COMPANIES ACT: 14, 17 of I & B code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.	ABHISHEK ANAND,	ADV	RESOLUTION PROFESSIONAL	
2.	VIKRAM BHALLA	ADV	Bank of Baroda	
3.	Vinod Kant.	Adv.	St. of U.P.	
4.	Pradeep Singh Srivastava	CSIL	Bank of Baroda	
5.	M. K. Bhatia	Adv.	State of U.P.	
6.	Shahid Kazmi	Advocate	State of U.P.	
7.	Dr. Y. K. Srivastava.	ADV.	State of U.P.	

CP No. (IB) 55/ALD/2017, CA No.188/2017

The case is taken up out of turn, on being mentioned by the counsel representing the State Govt. Sh. Vinod Kant, Additional Advocate General, State Govt. of U.P. Dr. Y.K. Srivastava alongwith Sh. Shahid Kazmi, Advocate for the State Govt. of U.P. Sh. Abhishek Anand, Advocate for the R.P.

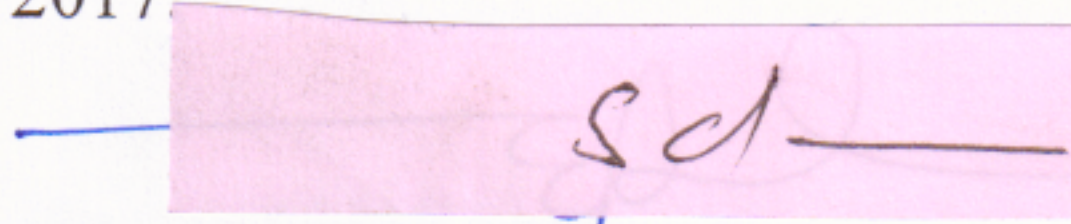
It is submitted that, Ld. Addl. Advocate General may not be available in late noon session as being preoccupied in some other matter before the Hon'ble High Court. Moreover, its office received instruction from the O/o District Magistrate, Kanpur as well as from the O/o of Ld. Advocate General only in late evening. Hence, sometime is required for preparation of comments/reply to the present application. That apart, Advocate Sh. Vikram Bhalla the counsel for BOB also seeks time to file reply to the present application.

A copy of the present application be served to the Bank's Counsel also. The time for filing reply is granted.

Meanwhile, the interim order dated 20.09.2017 of this Court passed in respect of status quo to be continued until further.

The matter be listed on 3rd November, 2017

Dated: 11.10.2017


H.P. Chaturvedi, Member (Judicial)

Typed by: Md. Zaid